NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.70/Chd/Pb/2017

In the matter of:

Singhania International Limited. ...Petitioner/Operational Creditor

Vs.

Didar Steel Compled Pvt.Ltd.Respondent/Corporate Debtor

Present: Mr. G.S.Sarin with Mr.Sanjay Kumar Aggarwal, Practising

Company Secretaries for petitioner

Mr. Aditya Grover, Advocate for respondent.

Mr. Prem Goyal, Director, M/s Didar Steel Complex Pvt.Ltd.

Learned counsel for respondent has filed Power of Attorney along with Board resolution. In the previous order it was typed that the matter be fixed for 10.10.2017 but learned counsel for the parties state that the matter was in fact fixed for today.

List the matter now for arguments on 23.10.2017. Reply, if any, be filed at least 4 days before the date fixed with copy advance to the counsel opposite.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

October 09, 2017